

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.238- IA/57(AHM) 2024  
In  
CP/3(AHM)2022

**Proceedings under Section 241 & 244 of Co. Act, 2013**

**IN THE MATTER OF:**

Kanaiya D Bhalara

.....Applicant

V/s

Zenon Lifesciences Pvt Ltd & Ors

.....Respondent

**Order delivered on: 27/06/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant

: Mr. Ravi Patel, Advocate for

: Mr. Parth Bhatt, Advocate

For the Respondent

: Mr. Harmish Shah, Advocate for R-1 to 4

**ORDER**

**(Hybrid Mode)**

A leave note has been circulated by the Counsel for the applicant, Mr. Parth Bhatt, seeking adjournment in the matter, which is not opposed by the Counsel for the other side.

At the request of the Counsel for the applicant, the matter stands adjourned to 25.07.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**